

**Court-II**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**A.No. 97 OF 2015**

**Dated:- 28<sup>th</sup> August, 2015**

Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. Inderjit Kapoor, Technical Member

**In the matter of:-**

Meghalaya Power Distribution Corporation Ltd. ...Appellant(s)  
Versus  
Meghalaya State Electricity Regulatory  
Commission ...Respondent(s)

Counsel for the Appellant(s) : Mr. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Mr. D.V. Raghu Vamsy

**ORDER**

Learned Counsel appearing on behalf of Commission seeks four weeks time to file reply. Accordingly, as a last chance, he is directed to file reply within two weeks after serving copy on the other side. Thereafter, rejoinder, if any, be filed after serving copy on the other side.

Post the matter for hearing on **01.10.2015.**

(Inderjit Kapoor)  
Technical Member  
mk

(Justice Surendra Kumar)  
Judicial Member